

ITEM NO.8
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY (DEAD) & ORS.

Respondent(s)

Date : 09-04-2021 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

Mr. M. M. Kashyap, AOR
Mr. ILIN SARASWAT, Adv.
Ms. SWATI JAIN, Adv.
Ms. ILMA SAIFI, Adv.
Mr. MUSHTAQ, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

In terms of Hon'ble Judge-in-Chambers' Order dated 29.04.2019, Respondent Nos.2 to 5 are proforma respondents and they need not be served.

Four weeks' time, as a last chance, is granted to Respondent Nos.1/1 to 1/4 to file counter affidavit. After expiry of four weeks' time, Registry to process the matter for listing before Hon'ble Court as per rules.

RAJIV KALRA
Registrar

(RG)